

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1628

FIR No. 481/2019

PS: Rajouri Garden

U/s: 392/394/397/34 IPC & 25/27 Arms Act

State Vs. Raja @ Achu

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Raja @ Achu.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

None has appeared on behalf of the applicant/accused despite repeated calls.

Be listed for consideration on the present application on 17.08.2020 before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

Bail Application No. 1628

FIR No. 481/2019

PS: Rajouri Garden

U/s: 392/394/397/34 IPC & 25/27 Arms Act

State Vs. Raja @ Achu

13.08.2020

At 12.00 Noon

File taken up again as counsel for the applicant/accused has joined the proceedings through video conference.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

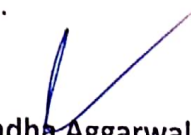
Sh. Lokesh Khanna, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

IO has filed the reply.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.

Earlier given date i.e. 17.08.2020 stands cancelled.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

FIR No:461/2019
PS: Rajouri Garden
U/s: 392/394/397/34 IPC & 25/27 Arms Act
State Vs. Raja @ Achu
13.08.2020
(At 04.00 pm)

ORDER

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

Perusal of the record shows that applicant has sought interim bail on the ground of ill health of the wife. As per the report filed by the IO, the medical documents pertaining to Guru Govind Singh Hospital are yet to be verified. In these circumstances, the orders cannot be pronounced today. IO shall get the documents verified on the next date of hearing and file the report. In the report by the IO, it is stated that as the concerned doctor was on leave, therefore, documents could not be verified. If the concerned doctor is not available, then needless to say that the documents shall be got verified through Medical Superintendent of the concerned hospital.

List on 18.08.2020.

(Dr. Sugandha Aggarwal),
Duty Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1641

FIR No. 229/2020

PS: Rajouri Garden

U/s: 307/34 IPC

State Vs. Jamil Akhtar

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is a third bail application moved on behalf of applicant/accused Jamil Akhtar.

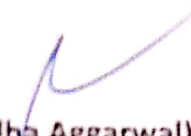
Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Ms. Kusum Gupta, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

IO has already filed the reply.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Ball Application No. 1641

FIR No. 229/2020

PS: Rajouri Garden

U/s: 307/34 IPC

State Vs. Jamil Akhtar

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is a third bail application moved on behalf of applicant/accused Jamil Akhtar.


Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Ms. Kusum Gupta, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

IO has already filed the reply.

Arguments on the bail application heard on behalf of both the parties.

Be listed for orders at 4.00 P. M. today itself.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

FIR No: 229/2020
PS: Rajouri Garden
U/s: 307/34 IPC
State Vs. Jamil Akhtar

13.08.2020
At 4.00pm

ORDER

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the State.
None for applicant/accused.
This is the third bail application moved on behalf of applicant/accused Jamil Akhtar.

Ld.Counsel for the applicant submits that there were certain points which she could not raise while the disposal of first bail application. It is stated in the application that at the time of alleged incident, applicant/accused was not present where stabbing took place. It is stated in the application that as per the allegations in the FIR, applicant only caught hold of the complainant and it was co accused who has dragged the brother of the complainant to another street and there only stabbed the brother of the complainant. It is argued that applicant was neither present where stabbing took place nor was aware of the intentions of the co accused that he will stab the brother of the complainant. Ld.Counsel has also pointed out that even complainant and his family members are indulged in various cases.

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Suchitra

FIR No: 229/2020

PS: Rajouri Garden

U/s: 307/34 IPC

State Vs. Jamil Akhtar

They are habitual in filing false cases and extorting money. For the present case also, they are demanding Rs.5 Lakh to change their statement. It is stated that in these circumstances, applicant may be enlarged on bail.

Ld. APP for the State has vehemently opposed the application. She has stated that there are grave allegations against the applicant.

I have heard and considered the rival contentions and have perused the record.


Perusal of the record shows that the first bail application was dismissed on the ground that the offence committed is grave in nature; complainant's brother is in hospital and is in critical condition; that the applicant has caught hold of the complainant to facilitate the alleged crime and that if released on bail, applicant may flee away. All the said grounds still exist and there has been no change in circumstances.

Sugandha
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FIR No: 229/2020
PS: Rajouri Garden
U/s: 307/34 IPC
State Vs. Jamil Akhtar

Second bail application was dismissed as withdrawn. The Hon'ble High Court of Delhi has, in case titled ***Rajkumar Vs. State (NCT of Delhi) 128 (2006) DLT 264***, held that dismissal of a bail application as withdrawn should be treated as rejection on merits. It was noted that a bail application is withdrawn only when the Court is disinclined to grant bail.

Coming to the present case though there has been no charge in circumstances, considering the allegations in the FIR also, it is clearly mentioned that the applicant caught hold of the complainant at the instructions of the co accused and in the presence of the applicant only, the co accused dragged the brother of the complainant to another street. At this stage, from the allegations, it is prima facie established that applicant has actively involved himself in facilitating the alleged offence. Further, even if the complainant has lodged other cases against other persons or if there have been any previous enmity between the parties then that is not the ground to enlarge the applicant/accused on bail.

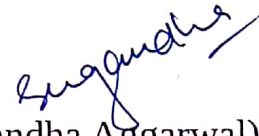

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FIR No: 229/2020
PS: Rajouri Garden
U/s: 307/34 IPC
State Vs. Jamil Akhtar

Considering the said fact, considering the gravity of offence and considering that there have been no change in circumstances since the dismissal of the first bail application, present application is dismissed.

A copy of the order be sent to the concerned Jail Superintendent.

A copy of the order be sent to the Ld. Counsel for applicant/accused through email.



(Dr. Sugandha Aggarwal),
Duty Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1422

FIR No. 646/2020

PS: Paschim Vihar West

U/s: 376/354/506 IPC

State Vs. Lokesh Bansal

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Manish Pathak, Ld. counsel for the victim has joined the proceedings through video conference.

Sh. Pradeep Rana, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

IO/ SI Ravinder Teotia is present in the court and has joined the proceedings through video conference.

IO has filed reply. Both the counsels have submitted that they have not received the copy of the reply filed by the IO.

 Cont/...

Bail Application No. 1422

FIR No. 646/2020

PS: Paschim Vihar West

U/s: 376/354/506 IPC

State Vs. Lokesh Bansal

13.08.2020

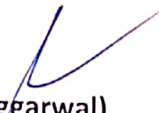
Ahlmad is directed to send the reply again to both the counsels.

Ld. counsel for the victim submits that the record is bulky, therefore, the matter be fixed to be taken up through the physical hearing.

Ld. counsel for the applicant/accused submits that he has no objection for the physical hearing and then one week time may be given.

Heard. Considering the submissions made, let application be listed for physical hearing on **18.08.2020**.

Till then, interim protection is granted to the applicant/accused with the directions to the applicant to join the investigation and cooperate with the IO as and when required.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1307

FIR No. 121/2020

PS: Paschim Vihar East

U/s: 354/323/509/506/34 IPC

State Vs. Manmohan Juneja

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved on behalf of applicant/accused Manmohan Juneja.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Victim has joined the proceedings through video conference.

Sh. H. S. Sodhi, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

This is an anticipatory bail moved on behalf of the applicant. Ld. counsel for the applicant has argued on the bail application. However, victim has submitted that she wants to engage a new counsel and seeks 10-15 days time for the same.

At request of the victim, application is adjourned.

Interim protection granted to the applicant is further extended till next date of hearing.

Be listed for consideration on the present application on 31.08.2020 before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 903

FIR No. 133/20

PS: Punjabi Bagh

U/s: 420/34

State Vs. Gagan Gandhi

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P. C. on behalf of applicant/accused Gagan Gandhi.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Ghanshyam Kaushik, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant submits that he needs some time for seeking appropriate instructions from the family of the applicant and seeks adjournment. At his request, the matter is adjourned.

Be listed for consideration on the present bail application on 19.08.2020 before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1668

FIR No. 102/20

PS: Patel Nagar

U/s: 392/397/34 IPC

State Vs. Aman Gautam

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 Cr. P. C. on behalf of applicant/accused Aman Gautam.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

None has appeared on behalf of the applicant/accused despite repeated calls.

Let reply be called from concerned IO for the next date of hearing.

Be listed for consideration on the present application on **18.08.2020** before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

Bail Application No. 1668

FIR No. 102/20

PS: Patel Nagar

U/s: 392/397/34 IPC

State Vs. Aman Gautam

13.08.2020

At 12.00 Noon

File taken up again as counsel for the applicant/accused has appeared.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. A. K. Jha, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant is apprised about the orders and the next date of hearing.



(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1662

FIR No. 612/2018

PS: Paschim Vihar

U/s: 392/302 IPC

State Vs. Deepak Soni

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for interim bail moved on behalf of applicant/accused Deepak Soni.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Lal Meena, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant/accused has submitted that the present application has been filed on the basis of guidelines laid down by High Power Committee and the ground of ill health of the mother of the applicant. Heard. Allowed. He seeks some time to file medical documents of the mother of the applicant.

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Bail Application No. 1662

FIR No. 612/2018

PS: Paschim Vihar

U/s: 392/302 IPC

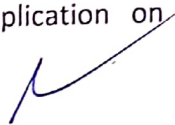
State Vs. Deepak Soni

13.08.2020

Let the same be filed within two days from today and be verified by concerned IO/SHO and report be filed on the next date of hearing.

Let the previous involvement report of the accused be called from concerned IO/SHO and the conduct report be called from the concerned Jail Superintendent the next date of hearing.

Be listed for consideration on the present bail application on 20.08.2020 before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1665

FIR No. 567/2020

PS: Rajouri Garden

U/s: 25/27 Arms Act

State Vs. Ravi @ Ronit

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application regular bail moved on behalf of applicant/accused. Ravi @ Ronit.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

None has appeared on behalf of the applicant/accused despite repeated calls.

Let reply of concerned IO be called for the next date of hearing.

Be listed for consideration on the present application on **21.08.2020** before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

Bail Application No. 1665

FIR No. 567/2020

PS: Rajouri Garden

U/s: 25/27 Arms Act

State Vs. Ravi @ Ronit

13.08.2020

At 12.00 Noon

File taken up again at the request of the counsel who has joined through video conference.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. A. K. Sharma, Ld. counsel for the applicant/accused has joined the proceedings through video conference.

At request of counsel for the applicant/accused, application be listed on **18.08.2020**.

Earlier given date i.e. 21.08.2020 stands cancelled.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1669

FIR No. 285/20

PS: Ranjit Nagar

U/s: 465/469/471/408/506 IPC

State Vs. Navendu Agarwal

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application anticipatory moved on behalf of applicant/accused Navendu Agarwal.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Dr. Surender Singh Hooda, Ld. Counsel for the complainant has joined the proceedings through video conference.

IO has filed the written reply. None is present on behalf of the applicant/accused despite repeated calls.

Ahlamd has informed that he has sent the copy of the reply to the counsel for the applicant.

As none has appeared on behalf of the applicant, be listed for consideration on the present application on **19.08.2020** before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1660

FIR No. 668/2020

PS: Rajouri Gardden

U/s: 376 (2) (n)/506 IPC

State Vs. Akansh Upadhya

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for regular bail moved U/s 439 of Cr. P. C. on behalf of applicant/accused Akansh Upadhya.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Dharmender Kumar, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

IO has filed written reply. Ahlamd has informed that he has sent the copy of the reply to the counsel for the applicant.

The present case involved offence under section 376 IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through concerned IO/SHO for the next date of hearing.

Be listed for consideration on the present application on **18.08.2020** before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1661

FIR No. 423/2019

PS: Rajouri Garden

U/s: 376 (2) (n)/328/506 IPC

State Vs. Sewa Ram

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application regular bail moved on behalf of applicant/accused Sewa Ram.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

None for the applicant/accused.

The present case involved offence under section 376 IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through concerned IO/SHO for the next date of hearing.

IO shall file the reply on the next date of hearing.

Be listed for consideration on the present bail application on 21.08.2020 before concerned ASJ on duty.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1664

FIR No. 329/2020

PS: Patel Nagar

U/s: 307/506/34 IPC & Sec. 25/27 Arms Act

State Vs. Ramdev @ Pinku

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for interim bail moved on behalf of applicant/accused Ramdev @ Pinku.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. P. K. Garg, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

The present application has been moved on the ground that wife of the applicant/accused is at the advance stage of pregnancy. Copies of certain medical documents are also annexed with the application. Let the same be verified through concerned IO/SHO and report be filed on the next date of hearing.

Cont/...

Bail Application No. 1664

FIR No. 329/2020

PS: Patel Nagar

U/s: 307/506/34 IPC & Sec. 25/27 Arms Act

State Vs. Ramdev @ Pinku

13.08.2020

IO shall also file his reply on the next date of hearing.

Be listed for consideration on the present bail application on
17.08.2020 before concerned ASJ on duty.



(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1666

FIR No. 309/2020

PS: Patel Nagar

U/s: 498-A/506 IPC

State Vs. Dr. Manoj Bisla

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved on behalf of applicant/accused Dr. Manoj Bisla.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Sunil Chaudhary, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

This is an application moved seeking anticipatory bail by accused.

The present case involved offence under section 498-A IPC. Hence, I deem it essential to serve notice upon the victim before deciding the present application.

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Bail Application No. 1666

FIR No. 309/2020

PS: Patel Nagar

U/s: 498-A/506 IPC

State Vs. Dr. Manoj Bisla

13.08.2020

Let notice be issued to the victim through concerned IO/SHO for the next date of hearing.

IO shall also file his reply on the next date of hearing.

Ld. counsel for the applicant seeks interim protection till next date of hearing. He submits that applicant has already joined the investigation on an notice received to him and has also filed copy of the same.

Considering the submissions made, interim protection is granted to the applicant till next date of hearing. No coercive action shall be taken against the applicant till next date of hearing.

Be listed for consideration on the present application on **18.08.2020** before concerned duty ASJ.


(Sugandha/Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1667

FIR No. 563/2020

PS: Patel Nagar

U/s: 25/30/54/59 Arms Act

State Vs. Bhupinder Singh

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

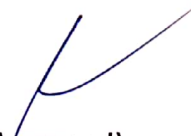
This is an application for regular bail moved U/s 439 Cr. P.C on behalf of applicant/accused Bhupinder Singh

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Pardeep Dabas, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

Let reply be called from concerned IO for the next of hearing.

Be listed for consideration on the present application on 19.08.2020 before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

FIR No:509/2020

PS: Paschim Vihear East

U/s: 188/271/34 IPC and Sec. 3 of Epidemic Disease Act, 1897 & section 51(b) of Disaster Management Act, 2005 and Sec. 20/21 of the Cigarettes and Other Robacco Products Act, 2003 and Section 33 of Delhi Excise Act, 2009.

State Vs. Honey Arora

13.08.2020

The application is taken up for hearing through video conferencing today at 11.30 am in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is a fresh application under section 438 of Cr.P.C moved on behalf of applicant/accused Honey Arora seeking anticipatory bail.

Present: Ms. Suchitra, Ld. Additional Public Prosecutor for the State.

Sh. Mahesh Kumar Patel, Ld.Counsel for applicant/accused.

Reply filed by the IO. Ld.Counsel for applicant/accused submits that he has received the copy of the same.

Ld.Counsel for the applicant/accused further submits that police officials are threatening accused and his wife. Let a specific report be called from IO as to whether accused has joined the investigation or not. Further, accused is directed to join the investigation and cooperate. No coersive step shall be taken till next date of hearing. IO shall be present in court with report on next date of hearing.

Continued on page 2..

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FIR No:509/2020

PS: Paschim Vihear East

U/s: 188/271/34 IPC and Sec. 3 of Epidemic Disease Act, 1897 &
section 51(b) of Disaster Management Act, 2005 and Sec. 20/21 of the
Cigarettes and Other Robacco Products Act, 2003 and Section 33 of
Delhi Excise Act, 2009.

State Vs. Honey Arora

List on **19.08.2020**.


(Dr. Sugandha Aggarwal),
Duty Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.13.08.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.**

Bail Application No. 1670

FIR No. 683/2020

PS: Punjabi Bagh

U/s: 376 IPC & Sec. 6 of POCSO Act

State Vs. Pankaj

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application regular bail moved U/s 439 Cr. P. C. on behalf of applicant/accused Pankaj.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. R. C. Tiwari, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

No reply is filed by the IO. Let reply be called from concerned IO for the next date of hearing.

The present case involved offence under section 6 of POCSO Act. Hence, in view of the mandate of the Hon'ble High Court of Delhi, I

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Bail Application No. 1670

FIR No. 683/2020

PS: Punjabi Bagh

U/s: 376 IPC & Sec. 6 of POCSO Act

State Vs. Pankaj

13.08.2020

deem it essential to serve notice upon the victim before deciding the present application.

Let notice be issued to the victim through IO/SHO concerned to join the proceedings through video conference on the next date of hearing.

Be listed for consideration on the present bail application on

19.08.2020.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1678

FIR No. 114/2020

PS: Paschim Vihar

U/s: 323/308/341/354/506/509 IPC

State Vs. Gajender @ Rahul

13.08.2020

Fresh bail application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved on behalf of applicant/accused Vikrant.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Sanjeev Sharma, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

This is an application seeking anticipatory bail. Ld. counsel for the applicant submits that main accused namely Vijender is already on regular bail and other co-accused persons are already on anticipatory bail. He further submits that matter has already been compromised with the complainant and the applicant and the present applicant is ready to join the investigation.

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Bail Application No. 1678

FIR No. 114/2020

PS: Paschim Vihar

U/s: 323/308/341/354/506/509 IPC

State Vs. Gajender @ Rahul

13.08.2020

Let complainant be summoned through IO to verify the factum of compromise for the next date of hearing.

IO shall also appear in person and apprise the court whether the applicant has joined the investigation or not.

Considering the submissions made, interim protection is granted to the applicant and no coercive action shall be taken against the applicant subject to the condition that applicant shall join the investigation as and when required by the IO.

Be listed for consideration on the present bail application on 18.08.2020 before concerned ASJ on duty.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS JUDGE-01
(WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1677

FIR No. 372/2018

PS: Khyala

U/s: 406/420 IPC

State Vs. Rohit Kumar Rathore

13.08.2020

Fresh application received. Be checked and registered.

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application anticipatory bail moved on behalf of applicant/accused Rohit Kumar

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/ SI Ram Partap is present in the court and has joined the proceedings through video conference.

Complainant is also present in the court and has joined the proceedings through video conference.

None for the applicant/accused.

IO has filed the reply. None is present on behalf of the applicant despite repeated calls.

As none has appeared on behalf of the applicant, matter is adjourned.

Be listed for consideration on the present bail application on 18.08.2020 before concerned duty ASJ.

(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL SESSIONS
JUDGE-01 (WEST), TIS HAZARI COURTS, DELHI.

Bail Application No. 1581

FIR No. 302/2020

PS: Moti Nagar

U/s: 379/411/34 IPC

State Vs. Satish

13.08.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The matter is taken up for hearing through Video Conferencing today in view of the guidelines passed by the Hon'ble High Court vide office order no. 26/DHC/2020 dated 30.07.2020.

This is an application for anticipatory bail moved U/s 438 Cr. P. C. on behalf of applicant/accused Satish.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/SI Naresh Kumar is present in the court and has joined the proceedings through video conference.

Sh. Naveen Singla, Ld. Counsel for the applicant/accused has joined the proceedings through video conference.

Ld. counsel for the applicant submits that on the last date of hearing, he has opted for physical hearing as there is some audio clip which is stored in the pen drive.

Perusal of order dated 10.08.2020 shows that it was directed that the matter shall be listed for physical hearing today. However, the matter is taken up

Cont/....

Bail Application No. 1581

FIR No. 302/2020

PS: Moti Nagar

U/s: 379/411/34 IPC

State Vs. Satish

13.08.2020

through video conference as the filing counter has listed the same to be taken up through video conference.

Considering the submissions made and at the request of the counsel for the applicant, the matter is adjourned.

It is clarified that on the next date of hearing, matter shall be taken up through physical hearing. The said audio clip which is already stored in the pen drive be played in the court on the next date of hearing.

IO is directed to make necessary arrangements to play the audio clip which is stored in the pen drive as submitted by counsel for the applicant.

IO submits that accused has not joined the investigation. Applicant is directed to join the investigation. IO shall give the written notice to the applicant to join the investigation and record the applicant's presence or absence as the case may be in writing. Same shall be filed with the report of the IO on the next date of hearing.

IO shall remain present in the court on the next date of hearing.

Ld. counsel for the applicant submits that interim protection may be granted to the applicant till next date of hearing.

Considering the submissions made, interim protection is granted to the applicant only till next date of hearing.

Be listed for consideration on the present bail application on **17.08.2020** before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.13.08.2020